

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 333/92

New Delhi this the 17th day of July, 1996.

Hon'ble Mr. Justice A.P. Ravani, Chairman.

Hon'ble Mr. R.K. Ahooja, Member(A).

Ramesh Chandra Kukreti,
S/o late Shri I.D. Kukreti,
R/o B-514, Pragati Vihar Hostel,
New Delhi.

...Applicant.

None present.

Versus

1. Union of India, through
Secretary Home,
Ministry of Home Affairs,
North Block, New Delhi.
2. The Secretary,
Cabinet Secretariat,
8-B, South Block, New Delhi-11.
3. Director General,
Assam Rifles, Shillong-11.
4. Deputy Director General,
Assam Rifles, Shillong.
5. Director (Pers),
Cabinet Secretariat,
8-B, South Block,
New Delhi-11.

...Respondents.

None present.

ORDER (ORAL)

Hon'ble Mr. Justice A.P. Ravani, Chairman.

The applicant was serving as Commandant in Assam Rifles.

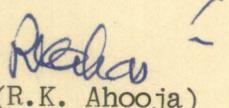
He has challenged the legality and validity of the order of premature retirement dated December 11, 1991 ^{passed} _{under} ^{my} _{hand} under the provisions of Clause (J) of Rule 56 of the Fundamental Rules. The application was filed on February 7, 1992. The challenge to the legality and validity of the order has been ^{replied} _{made} ^{my} _{order} by the respondents on various grounds mentioned in the written statement.

MR

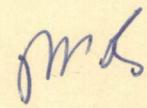
(X)

2. The application was called out for final hearing on July 10, 1996. No one was present on behalf of the applicant on this date. It was adjourned to July 15, 1996. No one was present on this date also. On July 16, 1996 no one was present and, therefore, the case was adjourned to today. Today also, no one is present.

3. In view of the aforesaid reason, the application is dismissed in default.


(R.K. Ahooja)

Member (A)


(A.P. Ravani)

Chairman

'SRD'